

*At Indo-Bangladesh Border:*

Year	Incidents of snake-bite	Died
2009	19	01
2010	20	0
2011	02	0
2012*	0	0

\*Up to 29th Feb.2012

(c) and (d) The following types of shoes have been provided to the Jawans:

- (i) Boot High Ankle [DVS (Direct Vulcanized Shoe)]/ Jungle Shoes (9 inches High) with Anklets (5 inches High), which cover feet and lower portion of legs up to 13 inches height.
- (ii) Besides, Jawans are also provided with Boots Rubber Knee (Gum Boot) for use during the duties which provide protection up to Knee level.

**Nexus between MCD and Delhi Police in Illegal Constructions in Delhi**

\*216. SHRI JAI PRAKASH NARAYAN SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that whenever an illegal building collapses in Delhi, the MCD and police officials blame each other, whereas when the construction activity is going on, there is nexus between them;

(b) if so, the reasons for not taking action against police and MCD officials for illegal constructions/illegal encroachment of Government land;

(c) whether Government is trying to amend the laws to include the police and MCD officials in all cases of illegal constructions and encroachment of Government land to ensure that their nexus is broken; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The roles of Delhi Police and Municipal Corporation of Delhi (MCD) with regard to illegal constructions in Delhi are well defined and clearly specified in the Delhi Municipal Corporation Act, 1957. While the Act assigns the functions relating to sanction of building plan, enforcement of Building Bye-laws, sealing and demolition of unauthorized constructions, etc. to the MCD, it requires Delhi Police to immediately inform the MCD about commission of, or the

attempt to commit, any offence against the Delhi Municipal Corporation Act, 1957 or any rule, regulation or bye-laws made thereunder and to assist municipal officers and employees in the exercise of their lawful authority.

(b) During the year 2009 to 2011, MCD initiated regular departmental action for major/minor penalty against 383 officials/officers, who were found responsible for illegal constructions and illegal encroachment on Government land. During the period 2009 to 2012 (upto 29.02.2012), Delhi Police has also taken action against 340 police personnel who were found guilty of inaction or found involved in illegal constructions.

(c) to (d) As mentioned above, the existing law clearly defines the roles of different authorities, dealing with illegal constructions. Therefore, there is no need to amend the law.

#### **Promotion of Labour Intensive Technology under NMP**

\*217. SHRI DILIPBHAI PANDYA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether it is a fact that a New Manufacturing Policy (NMP) has been declared by government recently;

(b) if so, whether under this policy, provision has been made to promote the use of labour intensive technology in the rural and tribal areas in the country , including Gujarat;

(c) if so , the details thereof; and

(d) how many additional workers are targetted for employment under the labour intensive technology and by when ?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA) : (a) to (d) The National Manufacturing Policy declared by the government recently identifies employment intensive industries like textiles and garments; leather and footwear; gems and jewellery and food processing, etc. as special focus sectors where India can be cost competitive and which would generate maximum employment. The policy aims at creating a 100 million jobs within a decade and provides for interventions to empower rural youth by imparting necessary skill sets to make them employable.

#### **Compensation to Individuals/Power of Attorney Holders against Land Acquisition**

\*218. SHRI BHAGAT SINGH KOSHYARI : Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 2597, Starred Question 305, Starred Question 289, Unstarred Question 858 and Unstarred Question